

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 184 of 2013 & IA No. 253 of 2013

Dated : 2nd April, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of :

Bhaskar Shrachi Alloys Ltd. ... Appellant(s)

Versus

**Central Electricity Regulatory Commission
& Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1
Mr. M.G. Ramachandran &
Ms. Swagatika Sahoo

ORDER

It is pointed out by the learned counsel for the Central Commission that some of the parties, who were parties before the Central Commission, have not been impleaded as parties before this Tribunal.

Accordingly, the appellant is directed to implead all those parties who were parties before the Central Commission and also amend the memorandum of appeal.

Application for impleadment of necessary parties as well as for amending the memorandum of appeal be filed within a week.

Post the matter for hearing on impleadment application on 22nd April, 2014.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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